

Qualifications in regard to the types of courses offered at present in the field of electronics and electrical communication engineering by different institutions in the country has submitted its report;

(b) if so, the main recommendations of the Board; and

(c) the decisions Government have taken thereon?

**The Minister of Scientific Research and Cultural Affairs (Prof. Humayun Kabir):** (a) and (b). Yes, Sir. The Board has recommended that the posts in the fields of Electronics & Electrical Communication engineering in various government departments and other organisations should be grouped under three categories and appropriate qualifications prescribed for them as indicated below:

(i) Posts for which an engineering qualification is necessary: For these posts a Degree in Electrical Communication Engineering or equivalent qualification should be recognised.

(ii) Posts which require scientific personnel with an engineering background: For these posts, M.Sc. (Tech.) in Electronics or equivalent qualification should be recognised.

(iii) Other Posts: For these posts either a Degree in Electrical Communication Engineering or M.Sc. (Tech.) in Electronics or equivalent qualification should be recognised.

(c) The recommendations have been forwarded to all government departments and other organisations for implementation.

#### **Oil Projects in Gujarat**

1638. **Shri P. C. Borooah:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the Gujarat Government have sent in representations for the local people

of the Gujarati Oil-bearing areas with regard to the employment of labourers and technicians in the oil projects in the State;

(b) if so, what are their grievances; and

(c) what is the Government's decision thereon?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) The Government of Gujarat have forwarded to the Oil and Natural Gas Commission one representation from certain residents of Cambay Taluka who are already dispossessed persons due to land acquisition, which relates to giving them alternative employment and an opportunity to run alternative business.

(b) These persons want extension of facilities to run business in the O.N.G. Commission colony at Cambay and employment as labourers etc. in the Cambay Project.

(c) The Commission has been giving preference to the employment of local people if found otherwise suitable.

#### **Sale of Country Liquor in Delhi**

1639. **Shri P. G. Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether the sale of country liquor has increased in Delhi; and

(b) if so, the steps taken to decrease the same?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) No. The sale of country liquor during the first six months of the current financial year has shown a decline, as compared to the corresponding period of the last year.

(b) Does not arise.

#### **Sainik School in Mysore**

1640. { **Shri Agadi:**  
**Shri M. Rampure:**  
**Shri Sugandhi:**

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Government of Mysore have proposed to start a Sainik School at Kittur Fort in Belgaum District of Mysore State, to perpetuate the memory of the Heroine of Freedom Struggle in Karnatak, Rani Chennamma; and

(b) what is the nature of the decision of Government?

**The Minister of Defence (Shri Krishna Menon):** (a) No such proposal has so far been received from the Government of Mysore.

(b) Does not arise.

#### Law on Marine Insurance

**1641. Shri Vidya Charan Shukla:** Will the Minister of Law be pleased to state:

(a) whether Government have received the report of the Law Commission on the need or otherwise of a statute on marine insurance;

(b) whether it is a fact that the Commission has come to the view that a separate law is necessary; and

(c) if so, what action is being taken by Government in this behalf?

**The Deputy Minister of Law (Shri Hajarnavis):** (a) Yes, Sir.

(b) and (c). The Report is under print and the matter will be taken up for consideration by the Ministry of Finance as soon as copies of the Report are laid on the Table of the House.

#### Law for Registration of Births and Deaths

**1642. Shri Hem Raj:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1158 on the 4th September, 1961 and state the progress made for the enactment of Central Law on the registration of Births and Deaths?

**The Deputy Minister of Home Affairs (Shrimati Alva):** As stated in reply to question 1158, the recommendation is being examined in consultation with the State Governments. It is not possible to indicate any definite progress till the views of the State Governments have been obtained, collected and discussed further, if necessary. The process of consultation with the State Governments and the formulation of the concrete details by the Central Government is likely to take time.

#### Aerodrome at Pathankot

**1643. { Shrimati Maimoona Sultan:  
Shri D. C. Sharma:**

Will the Minister of Defence be pleased to state:

(a) whether a new aerodrome is under construction at Pathankot;

(b) if so, what is the cost of the scheme; and

(c) what is the progress made in the implementation of the scheme so far?

**The Minister of Defence (Shri Krishna Menon):** (a) to (c). The existing airfield is being reconditioned to render it adequately serviceable. It is not in the public interest to furnish details in this regard.

#### Adult Education

**1644 Shrimati Maimoona Sultan:** Will the Minister of Education be pleased to state:

(a) whether a comprehensive programme of adult education has been prepared for inclusion in the Third Five Year Plan;

(b) if so, what are the details of the programmes; and

(c) the estimated expenditure on the scheme and how this will be shared between the Centre and the States?